

High powered committee for structural reforms in agriculture

3837. SHRI BHUBANESWAR KALITA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government has recently announced creation of a high powered committee on structural reforms in agriculture;

(b) if so, the details of composition of the committee and its role; and

(c) whether the recommendation of the committee is mandatory and the time-frame fixed for submission of the report?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) and (b) Yes, Sir. A High Powered Committee of Chief Ministers for 'Transformation of Indian Agriculture' has been constituted. The composition of the said Committee alongwith terms of reference is given in Statement (See below).

(c) The recommendations of the Committee shall be submitted by NITI Aayog to the concerned Ministry/Department. Time frame envisaged is two months.

Statement*The composition of High Powered Committee of Chief Ministers for 'Transformation of Indian Agriculture':*

(i)	Sh. Devendra Fadanvis, Chief Minister, Maharashtra	—	Convener
(ii)	Sh. H.D. Kumarswamy, Chief Minister, Karnataka	—	Member
(iii)	Sh. Manohar Lal Khattar, Chief Minister, Haryana	—	Member
(iv)	Sh. Pema Khandu, Chief Minister, Arunachal Pradesh	—	Member
(v)	Sh. Vijay Rupani, Chief Minister, Gujarat	—	Member
(vi)	Sh. Yogi Adityanath, Chief Minister, Uttar Pradesh	—	Member
(vii)	Sh. Kamal Nath, Chief Minister, Madhya Pradesh	—	Member
(viii)	Sh. Narendra Singh Tomar, Minister, Agriculture, Rural Development and Panchayati Raj, GOI	—	Member
(ix)	Prof. Ramesh Chand, Member, NITI Aayog	—	Member Secretary

2. Terms of Reference of the Committee:

- (i) To discuss measures for transformation of agriculture and raising farmers income and suggest modalities for adoption and time bound implementation of following reforms by States/UTs:
 - (a) The State/Union Territory Agricultural Produce and Livestock Marketing (Promotion and Facilitation, 2017(APLM Act,2017)) circulated by Ministry of Agriculture and Farmers Welfare, GOI to States/UTs.
 - (b) The State/Union Territory Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Act, 2018)) circulated by Ministry of Agriculture and Farmers Welfare, GOI to States/UTs.
- (ii) To examine various provision of Essential Commodity Act (EC Act), 1955 and situations that require ECA. To suggest changes in the ECA to attract private investment in agricultural marketing and infrastructure.
- (iii) To suggest mechanism for linking of market reforms with e-NAM, GRAM and other relevant Centrally Sponsored Schemes.
- (iv) To suggest policy measures to (a) boost agricultural export (b) raise growth in food processing (c) attract investment in modern market infrastructure, value chains and logistics
- (v) To suggest measures to upgrade agri-technology to global standards and improve access of farmers to quality seed plant propagation material and farm machinery in agriculturally advanced countries.
- (vi) To propose any other relevant reforms for transformation of agriculture sector and raising farmers income.

Increase/decline in income of farmers

†3838. DR. KIRODI LAL MEENA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has recently conducted any survey to find out the increase/decline in the income of the farmers of the country since 2014;
- (b) if so, the State-wise details during 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 respectively; and

†Original notice of the question was received in Hindi.